

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**CP-172/ND/2017**

**In the matter of :**

**Classic Taj Tours (P) Limited**

.... **PETITIONER**

**Vs.**

**The Registrar of Companies**

.. **RSPONDENT**

**SECTION :**

**Under Section 252 (3)**

**Order delivered on 29.1.2018**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner /Op. Creditor : Ms. Sudha Sachdev, A.R. for Petitioner**

**Respondent/Corporate Debtor : Ms. Aparna Mudian, Asstt. Registrar  
of Companies.**


**For the Intervener : Ms. Lakshmi Gurung, Standing Counsel  
For Income Tax Deptt and Mr. Omkar  
Singh for IT Department.**

**ORDER**

Learned Counsel for the petitioner is present. Ld. Assistant Registrar of Companies is also present and represents that reply has been filed in relation to the appeal. However, on behalf of the Income tax Department, Ld. Standing Counsel appearing for the IT Department, seeks some more time.

Taking into consideration the said representation, finally two weeks time is granted to file reply. However, if the observations of the IT Department are not filed within the said period, this Tribunal will proceed with the matter on merits without the observations of Income tax Department.

List on 15.2.2018 for enquiry.

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit